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MINUTES OF THE MEETING No. 4/15 dated 21.5.2014 (held on 29.5.2014) UNDER THE CHAIRMANSHIP OF Shri Akash Taneja, Jt. DGFT

LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div), Shastri Bhavan, New Delhi
3. Shri O.P. Sharma, Jt. Industrial Adviser, Deptt. Of C&PC(Chem Div), Shastri Bhavan, , New Delhi
4. Ms. Dona Ghosh, Dy.Director General of Foreign Trade, Udyog Bhavan, New Delhi

The Committee first considered minutes of the NC Meeting No.3

for confirmation and confirmed and adopted the same without any change.

Case No M-18 NC No.4/15 Dated 21.5.2014 (29.5.2014)	M/ s Servo Plastichem (P) Ltd, F.No.01/83/50/562/AM111/DES-IV RLA F.No. 02/24/040/125/AM11 Lic.No.0210149640 dated 26.10.2010
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The Committee considered the case as per agenda. The Committee decided that the composition has to be indicated in the shipping bill as the firm has indicated the same in their application. The case is re-listed for 2.7.2014.

Case No M-19 NC No.4/15 Dated 21.5.2014 (29.5.2014)	M/ s Dai -Ichi Karkaria Ltd, F.No.01/82/50/1253/AM06/DES-IV RLA F.No.03/94/40/1116/AM06 Lic.No.0310364159 dated 20.1.2006
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/162/2012-Ch.II dated 17.4.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
D-Wax ML 5908 (Pour Point Depressant) (PPD) Liquid	1 Kg	1. Netrax/Nafol 1822B/Behenyl Alcohol Solid	0.245 Kg
		2. N-Amyl/Nafol 1618 S&H/Hydranol My/Ceto Stearyl Solid	0.115 Kg

		3. Acrylic Acid Liquid	0.090 Kg
		4. Mixed Xylene/Orthoxylene Liquid	0.408 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-20 NC No.4/15 Dated 21.5.2014 (29.5.2014)	M/ s Everplus Plastics (P) Ltd, F.No.01/83/50/868/AM13/DES-IV RLA F.No. 08/24/40/269/AM13 Lic.No.0810116982 dated 19.12.2012
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The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 2-07-2014.

Case No M-21 NC No.4/15 Dated 21.5.2014 (29.5.2014)	M/ s Hitachi KK Manufacturing Co. Kolkata F.No.01/83/50/171/AM09/DES-IV RLA F.No. 02/24/40/311/AM08 Lic.No.0210109810 dated 04.03.2008
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The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 2-07-2014.

Case No M-22 NC No.4/15 Dated 21.5.2014 (29.5.2014)	M/ s Dorf Ketal Chemical (I) Pvt. Ltd, Mumbai F.No.01/83/162/11/AM15/DES-IV
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The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks as firm have to furnish corroborative evidence for correlation of items to enable TA to examine the case. The case is re-listed for 02-07-2014.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 4/83-ALC1/2014 MEETING DATE : 21.05.2014

1	Case No.:22/51/83-ALC1/2011	Party Name:EVERPLUS PLASTICS PVT. LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00919/AM12/	RLA File :08/24/040/00205/AM12/	Lic.No/Date:0810107664 11.01.2012	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 18.6.2014.			
2	Case No.:53/47/83-ALC1/2011	Party Name:GUJARAT NRE COKE LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00842/AM12/	RLA File :02/24/040/00175/AM12/	Lic.No/Date:0210172551 17.01.2012	Defer Date:18.06.2014
	Decision : The Case defer for four weeks. Reminder to M/o Coal (Shri D.N. Prasad, Jt. Secretary) issued on 11.3.2014. DO reminder is being sent to JS. The case is re-listed for 18.6.2014.			
3	Case No.:15/1/83-ALC1/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00973/AM12/	RLA File :05/23/040/00459/AM12/	Lic.No/Date:0510318043 16.02.2012	Defer Date:18.06.2014
	Decision : The Comments considered the case as per agenda and observed that technical Comments were called for from M/o Mines but the same have not been received so far. It was decided to remind Jt. Secretary, M/O Mines to expedite the comments. DO reminder is being sent to JS. The case is re-listed for 18.6.2014.			
4	Case No.:20/8/83-ALC1/2012	Party Name:PUNE METAGRAPH	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00157/AM13/	RLA File :31/83/040/00257/AM12/	Lic.No/Date:3110054198 11.05.2012	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). Reminder has been issued to RA on 17.4.2014. The case is re-listed for 18.6.2014.			
5	Case No.:1/13/83-ALC1/2013	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00163/AM14/	RLA File :03/95/040/00054/AM13/	Lic.No/Date:0310694693 15.05.2012	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). Reminder has been issued to RA on 17.4.2014. The case is re-listed for 18.6.2014.			
6	Case No.:52/2/83-ALC1/2014	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00977/AM14/	RLA File :05/23/040/00103/AM13/	Lic.No/Date:0510328043 21.06.2012	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 18.6.2014			
7	Case No.:40/47/83-ALC1/2012	Party Name:HYDERABAD CHEMICALS LIMITED	Meet No/Date:4/83-ALC1/2014	Status:Case Deferred

			21.05.2014	
	HQ File :01/83/050/00874/AM13/	RLA File :09/24/040/00387/AM13/	Lic.No/Date:0910054301 09.11.2012	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div). The case is re-listed for 18.6.2014.			

8	Case No.:36/5/83-ALC1/2013	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00044/AM14/	RLA File :31/83/040/00128/AM13/	Lic.No/Date:3110056284 20.11.2012	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div). The case is re-listed for 18.6.2014.			

9	Case No.:13/43/83-ALC1/2012	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00785/AM13/	RLA File :04/24/040/00199/AM13/	Lic.No/Date:0410141934 20.12.2012	Defer Date:18.06.2014
	Decision : Comments awaited form C&PC, PC Division. The case is re-listed for 18/6/2014.			

10	Case No.:14/43/83-ALC1/2012	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00786/AM13/	RLA File :04/24/040/00193/AM13/	Lic.No/Date:0410141933 20.12.2012	Defer Date:18.06.2014
	Decision : Comments awaited form C&PC, PC Division. The case is re-listed for 18/6/2014.			

11	Case No.:59/47/83-ALC1/2012	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00893/AM13/	RLA File :05/23/040/00387/AM13/	Lic.No/Date:0510341407 20.12.2012	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 18.6.2014.			

12	Case No.:50/47/83-ALC1/2012	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00884/AM13/	RLA File :03/94/040/00803/AM13/	Lic.No/Date:0310717970 21.12.2012	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Division). The case is re-listed for 18.6.2014.			

13	Case No.:8/51/83-ALC1/2012	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00914/AM13/	RLA File :09/24/040/00442/AM13/	Lic.No/Date:0910054597 21.12.2012	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 18.6.2014.			

14	Case No.:2/47/83-ALC1/2012	Party Name:SRIRAM COMPOUNDS PVT. LTD .	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00836/AM13/	RLA File :05/24/040/00303/AM13/	Lic.No/Date:0510341619 26.12.2012	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer the case. The case is re-listed for 18.6.2014.			

15	Case No.:25/47/83-ALC1/2012	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00859/AM13/	RLA File :05/23/040/00409/AM13/	Lic.No/Date:0510342817 09.01.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC Div) was asked to expedite their			

comments. The case is re-listed for 18.6.2014.

16	Case No.:4/51/83-ALC1/2012	Party Name:TCPL PACKAGING LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00910/AM13/	RLA File :03/95/040/00797/AM13/	Lic.No/Date:0310719967 09.01.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter has been issued to the firm on 22.1.2014 for Central Excise Data. The case is re-listed for 18.6.2014			

17	Case No.:3/52/83-ALC1/2012	Party Name:PROEC ENERGY LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00922/AM13/	RLA File :05/24/040/00383/AM13/	Lic.No/Date:0510342979 10.01.2013	Defer Date:18.06.2014
	Decision : D/L dated 28.2.2014 has been issued by Deptt. of C&PC(PC.Div). The case is re-listed for 18.6.2014.			

18	Case No.:25/52/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00944/AM13/	RLA File :03/95/040/00846/AM13/	Lic.No/Date:0310722522 31.01.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. The case is re-listed for 18.6.2014.			

19	Case No.:5/53/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00013/AM14/	RLA File :31/83/040/00163/AM13/	Lic.No/Date:3110057093 12.02.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 18.6.2014.			

20	Case No.:47/52/83-ALC1/2012	Party Name:INDO COLCHEM LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00966/AM13/	RLA File :08/24/040/00379/AM13/	Lic.No/Date:0810118389 14.02.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. E-mail was sent to the firm on 13.1.2014 and firm has been reminded on 17.4.2014. The case is re-listed for 18.6.2014.			

21	Case No.:32/52/83-ALC1/2012	Party Name:BAJAJ POLYBLEND PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00951/AM13/	RLA File :50/24/040/00016/AM13/	Lic.No/Date:5010001598 19.02.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 18.6.2014			

22	Case No.:80/5/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00088/AM14/	RLA File :05/23/040/00477/AM13/	Lic.No/Date:0510346443 19.02.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 18.6.2014.			

23	Case No.:3/20/83-ALC1/2013	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00286/AM14/	RLA File :03/95/040/00959/AM13/	Lic.No/Date:0310725626 25.02.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). E-mail was sent to RA for hard copy of application on 26.9.2013 and RA has been reminded on 5.11.2013 and 30.12.2013. Committee has also decided to call for Central Excise Data duly certified by Central Excise Department. Letter was issued to the firm on			

17.4.2014. The firm vide their E-mail dated 15.4.2014 had intimated to DIPP that their unit registered with Small Scale Industries. The company does not come under the preview of Central Excise and hence it is not registered with Central Excise Authorities. The case is re-listed for 18.6.2014.

24	Case No.: 33/5/83-ALC1/2013	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date: 4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00041/AM14/	RLA File :03/95/040/00901/AM13/	Lic.No/Date:0310727299 07.03.2013	Defer Date: 18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 18.6.2014			

25	Case No.: 37/5/83-ALC1/2013	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00045/AM14/	RLA File :03/95/040/00844/AM13/	Lic.No/Date:0310727317 07.03.2013	Defer Date: 18.06.2014
	Decision : The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of C&PC(Chem Div.). The case is re-listed for 18.6.2014.			

26	Case No.: 35/7/83-ALC1/2013	Party Name: BILAG INDUSTRIES PVT. LTD.,	Meet No/Date: 4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00136/AM14/	RLA File :03/94/040/00928/AM13/	Lic.No/Date:0310728672 19.03.2013	Defer Date: 18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. The firm has been asked to furnish the Central Excise Data duly certified by Central Excise Authority vide letter dated 5.3.2014 . The case is re-listed for 18.6.2014.			

27	Case No.: 25/7/83-ALC1/2013	Party Name: ATUL LIMITED,	Meet No/Date: 4/83-ALC1/2014 21.05.2014	Status: Case Approved
	HQ File :01/83/050/00126/AM14/	RLA File :08/24/040/00460/AM13/	Lic.No/Date:0810119674 21.03.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II 15022/3/2013-Ch.II dated 29.4.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Nicosul Furon Technical Herbicides	1 Kg	1. 2-Aminosulfonyl-N,N-Dimethyl nicotinamide 2. 2-Amino-4,6-Dimethoxypyrimidine 3. 1,8-Diazabicyclo (5.4.0) Undec-7-Ene (catalyst) 4. Acetonitrile Organic Chemical 5. Phenylchloroformate	0.607 Kg 0.445 Kg 0.438 Kg 2.00 Kg 1.1 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

28	Case No.: 26/7/83-ALC1/2013	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 4/83-ALC1/2014 21.05.2014	Status: Case approved
	HQ File :01/83/050/00127/AM14/	RLA File :17/24/040/00088/AM13/	Lic.No/Date:1710005269 21.03.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/78/2012-Ch.II dated 20.5.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	PMP-4MLT (Methoxy)	1 Kg	1. Ethylene Oxide (Colourless)	0.672 Kg

PEG Laurate) (Physical Appearance: Light Yellow to Light brownish yellow clear liquid)	clear liquid)	2. Lauric Acid (Appearance: Solid white coloured Flakes)	0.305 Kg
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

29	Case No.:33/7/83-ALC1/2013	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00134/AM14/	RLA File :03/94/040/01107/AM13/	Lic.No/Date:0310729102 21.03.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div). The case is re-listed for 18.6.5.2014.			

30	Case No.:27/7/83-ALC1/2013	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00128/AM14/	RLA File :03/95/040/00958/AM13/	Lic.No/Date:0310729642 26.03.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda . The Committee observed that the firm had furnished Central Excise Data duly certified by CA for fixation of norms. Committee decided to call for Production & Consumption Data duly certified by Central Excise. Letter has been issued to the firm for Central Excise Data on 17.4.2014. The case is re-listed for 18.6.2014.			

31	Case No.:88/26/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00411/AM14/	RLA File :09/24/040/00540/AM13/	Lic.No/Date:0910055575 27.03.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). E-mail was sent to the firm on 21.11.2013 and firm has been reminded on 22.1.2014. The case is re-listed for 18.6.2014			

32	Case No.:89/26/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00412/AM14/	RLA File :09/24/040/00527/AM13/	Lic.No/Date:0910055574 27.03.2013	Defer Date:18.06.2014
	Decision : D/L dated 31.12.2013 issued by DIPP. Reminder was issued to the firm by this office on 21.2.2014. The case is re-listed for 18.6.2014.			

33	Case No.:13/7/83-ALC1/2013	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00114/AM14/	RLA File :03/94/040/00935/AM13/	Lic.No/Date:0310730096 02.04.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter has been issued on 17.4.2014. The case is re-listed for 18.6.2014.			

34	Case No.:14/7/83-ALC1/2013	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00115/AM14/	RLA File :03/94/040/00919/AM13/	Lic.No/Date:0310730086 02.04.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter has been issued to the firm on 17.4.2014. The case is re-listed for 18.6.2014.			

35	Case No.:15/7/83-ALC1/2013	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00116/AM14/	RLA File :03/94/040/00934/AM13/	Lic.No/Date:0310730093 02.04.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter has been issued to the firm on 17.4.2014. The case is re-listed for 18.6.2014.			

36	Case No.: 47/7/83-ALC1/2013	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00148/AM14/	RLA File :34/24/040/00316/AM13/	Lic.No/Date:3410036586 05.04.2013	Defer Date:18.06.2014
	Decision : Commenta awaited from Deptt. of C&PC(Chem. Div). The case is re-listed for 18.6.2014.			

37	Case No.: 51/2/83-ALC1/2014	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00976/AM14/	RLA File :05/23/040/00007/AM14/	Lic.No/Date:0510351079 09.04.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 18.6.2014			

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Case No.:4/17/83-ALC1/2013	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Approved
HQ File :01/83/050/00177/AM14/	RLA File :31/83/040/00006/AM14/	Lic.No/Date:3110057928 15.04.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/110/2014-TSW dated 20.5.2014, the Committee decided to approve the case as per as under :-			
<u>Export Item</u>			
S.No.	Item description	Quantity	
1.	Phone Card / Scratch Card (Paper Based) (Lamination of three layers)	1 Kg	
<u>Import Item</u>			
S.No.	Item description	Quantity recommended	
1.	Paper Board 190 to 550 GSM	1.20 Kg/Kg content in export product	
2.	Printing Ink UV	0.0351 Kg	
3.	Varnish UV	0.0053 Kg	
4.	Lamination/Bopp Film/Tape PP45	5.18564 Sq. Mt.	
5.	CTC Ink SJ-500 Standard	0.000185 Kg	
6.	Rotary Dies MU 100	Not allowed as no past consumption has been provided	
7.	UV Lamps 2KV-12KV	0.000158 Nos	
8.	Photopolym ER Printing Plate / Photosensitive Relief Printing Plate WF 95 DII	0.00128 Nos.	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

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Case No.:6/17/83-ALC1/2013	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Approved
HQ File :01/83/050/00179/AM14/	RLA File :31/83/040/00007/AM14/	Lic.No/Date:3110057931 16.04.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/110/2014-TSW dated 20.5.2014, the Committee decided to approve the case as per as under :-			
<u>Export Item</u>			
S.No.	Item description	Quantity	
1.	Phone Card / Scratch Card (Paper Based) (Lamination of three layers)	1 Kg	

Import Item

S.No.	Item description	Quantity recommended
1.	Paper Board 190 to 550 GSM	1.20 Kg/Kg content in export product
2.	Printing Ink UV	0.0351 Kg
3.	Varnish UV	0.0053 Kg
4.	Lamination/Bopp Film/Tape PP45	5.18564 Sq. Mt.
5.	CTC Ink SJ-500 Standard	0.000185 Kg
6.	Rotary Dies MU 100	Not allowed as no past consumption has been provided
7.	UV Lamps 2KV-12KV	0.000158 Nos
8.	Photopolym ER Printing Plate / Photosensitive Relief Printing Plate WF 95 DII	0.00128 Nos.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

40	Case No.: 3/5/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00011/AM14/	RLA File :17/24/040/00008/AM14/	Lic.No/Date:1710005297 22.04.2013	Defer Date: 16.07.2014
	The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 16.07.2014.			

41	Case No.: 77/17/83-ALC1/2013	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00250/AM14/	RLA File :03/95/040/01041/AM13/	Lic.No/Date:0310732195 22.04.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail was sent to the firm on 13.1.2014 and the firm has been reminded on 17.4.2014. The case is re-listed for 18.6.2014.			

42	Case No.: 24/21/83-ALC1/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00310/AM14/	RLA File :09/24/040/00014/AM14/	Lic.No/Date:0910055852 23.04.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail was sent to the firm on 6.9.2013 and firm has been reminded on 22.1.2014. Final reminder was issued on 17.4.2014. The case is re-listed for 18.6.2014.			

43	Case No.: 17/17/83-ALC1/2013	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00190/AM14/	RLA File :08/24/040/00015/AM14/	Lic.No/Date:0810120489 25.04.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Reminder is to be issued. The case is re-listed for 18.6.2014.			

44	Case No.: 78/17/83-ALC1/2013	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00251/AM14/	RLA File :03/95/040/01040/AM13/	Lic.No/Date:0310732635 26.04.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail was sent to the firm on 13.1.2014 and firm has been reminded on 17.4.2014. The case is re-listed for 18.6.2014.			

45	Case No.: 53/17/83-ALC1/2013	Party Name:PROEC ENERGY LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
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	HQ File :01/83/050/00226/AM14/	RLA File :05/24/040/00016/AM14/	Lic.No/Date:0510352597 29.04.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.5.2014 issued by Deptt. of C&PC(PC.Div). Re-listed for 18.6.2014.			

46	Case No.:51/17/83-ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00224/AM14/	RLA File :08/24/040/00018/AM14/	Lic.No/Date:0810120614 30.04.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 18.6.2014.			

47	Case No.:127/26/83-ALC1/2013	Party Name:BEE CHEMS	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00450/AM14/	RLA File :06/24/040/00002/AM14/	Lic.No/Date:0610031752 30.04.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 18.6.2014.			

48	Case No.:1/9/83-ALC1/2013	Party Name:JK MASTER BATCH PVT.LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00157/AM14/	RLA File :05/23/040/00030/AM14/	Lic.No/Date:0510353100 03.05.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). Reminder was issued to RA for hard copy on 17.4.2014. The case is re-listed for 18.6.2014			

49	Case No.:46/17/83-ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00219/AM14/	RLA File :08/24/040/00041/AM14/	Lic.No/Date:0810120821 07.05.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div). The case is re-listed for 18.6.2014.			

50	Case No.:28/17/83-ALC1/2013	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00201/AM14/	RLA File :34/24/040/00012/AM14/	Lic.No/Date:3410036839 10.05.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div). The case is re-listed for 18.6.2014.			

51	Case No.:42/26/83-ALC1/2013	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00365/AM14/	RLA File :03/95/040/00094/AM14/	Lic.No/Date:0310733923 10.05.2013	Defer Date:18.06.2014
	Decision : D/L dated 22.11.2013 was issued by DIPP. Reminder has been issued to the firm by this office on 24.1.2014. Final reminder was issued on 2.4.2014. The case is re-listed for 18.6.2014.			

52	Case No.:43/26/83-ALC1/2013	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00366/AM14/	RLA File :03/95/040/00097/AM14/	Lic.No/Date:0310733922 10.05.2013	Defer Date:18.06.2014
	Decision : D/L dated 22.11.2013 was issued by DIPP. Reminder has been issued to the firm by this office on 24.1.2014. Final reminder has been issued on 2.4.2014. The case is re-listed for 18.6.2014.			

53	Case No.:47/17/83-ALC1/2013	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00220/AM14/	RLA File :08/24/040/00048/AM14/	Lic.No/Date:0810121118 15.05.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div.). The case is re-listed for 18.6.2014.			

54	Case No.:92/17/83-ALC1/2013	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00265/AM14/	RLA File :03/94/040/00097/AM14/	Lic.No/Date:0310734662 16.05.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div.). The case is re-listed for 18.6.2014.			

55	Case No.:45/17/83-ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00218/AM14/	RLA File :08/24/040/00062/AM14/	Lic.No/Date:0810121195 17.05.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div.). The case is re-listed for 18.6.2014.			

56	Case No.:23/17/83-ALC1/2013	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00196/AM14/	RLA File :08/24/040/00065/AM14/	Lic.No/Date:0810121258 20.05.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail/Reminder to be issued to the firm . The case is re-listed for 18.6.2014.			

57	Case No.:48/17/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00221/AM14/	RLA File :05/23/040/00046/AM14/	Lic.No/Date:0510354795 22.05.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 18.6.2014.			

58	Case No.:94/17/83-ALC1/2013	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferrred
	HQ File :01/83/050/00267/AM14/	RLA File :03/94/040/00018/AM14/	Lic.No/Date:0310735294 22.05.2013	Defer Date:16.07.2014
	Decision : The Committee considered the case as per agenda and Committed noticed that out of 6 input items firm has given Central Excise Data for the 5 input items only The case is re-listed for 16.07.2014.			

59	Case No.:27/17/83-ALC1/2013	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00200/AM14/	RLA File :08/24/040/00074/AM14/	Lic.No/Date:0810121378 24.05.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 18.6.2014.			

60	Case No.:7/26/83-ALC1/2013	Party Name:TASKAR CHEMICALS PVT. LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00330/AM14/	RLA File :03/95/040/00157/AM14/	Lic.No/Date:0310735526 24.05.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 18.6.2014.			

61	Case No.:5/26/83-ALC1/2013	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00328/AM14/	RLA File :03/95/040/01050/AM13/	Lic.No/Date:0310735655 27.05.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail has been sent to the firm on 13.1.2014 and the same has been reminded on 17.4.2014. The case is re-listed for 18.6.2014.			

62	Case No.:26/17/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred

	HQ File :01/83/050/00199/AM14/	RLA File :05/23/040/00064/AM14/	Lic.No/Date:0510355507 29.05.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. Re-listed for 18.6.2014.			

63	Case No.:24/26/83-ALC1/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00347/AM14/	RLA File :03/94/040/00167/AM14/	Lic.No/Date:0310736146 30.05.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm vide their letter dated 9.5.2014 has intimated that Central Excise Authorities are not willing to issued Production & Consumption Data and already furnished the Central Excise Data duly certified by Chartered Accountant. The case is re-listed for 18.6.2014.			

64	Case No.:25/26/83-ALC1/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00348/AM14/	RLA File :03/94/040/00169/AM14/	Lic.No/Date:0310736144 30.05.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm vide their letter dated 9.5.2014 has intimated that Central Excise Authorities are not willing to issued Production & Consumption Data and already furnished the Central Excise Data duly certified by Chartered Accountant. The case is re-listed for 18.6.2014			

65	Case No.:99/17/83-ALC1/2013	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00272/AM14/	RLA File :03/94/040/00163/AM14/	Lic.No/Date:0310736375 03.06.2013	Defer Date: 16.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is relisted for 16.07.2014			

66	Case No.:20/26/83-ALC1/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00343/AM14/	RLA File :03/94/040/00170/AM14/	Lic.No/Date:0310736370 03.06.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm vide their letter dated 9.5.2014 has intimated that Central Excise Authorities are not willing to issued Production & Consumption Data and already furnished the Central Excise Data duly certified by Chartered Accountant. The case is re-listed for 18.6.2014			

67	Case No.:65/26/83-ALC1/2013	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00388/AM14/	RLA File :31/83/040/00033/AM14/	Lic.No/Date:3110058596 03.06.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div). The case is re-listed on 18.6.2014.			

68	Case No.:63/26/83-ALC1/2013	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00386/AM14/	RLA File :31/83/040/00018/AM14/	Lic.No/Date:3110058683 10.06.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div). The case is re-listed on 18.6.2014.			

69	Case No.:25/30/83-ALC1/2013	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00487/AM14/	RLA File :03/94/040/00216/AM14/	Lic.No/Date:0310737259 11.06.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter has been issued on 22.1.2014 and has been reminded on 17.4.2014. The case is re-listed for 18.6.2014.			

70	Case No.:98/17/83-ALC1/2013	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
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	HQ File :01/83/050/00271/AM14/	RLA File :03/94/040/00180/AM14/	Lic.No/Date:0310738031 18.06.2013	Defer Date:16.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is relisted for 16.07.2014			
71	Case No.:26/30/83-ALC1/2013	Party Name:JAWAHAR SAW MILLS PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00488/AM14/	RLA File :03/94/040/00241/AM14/	Lic.No/Date:0310738027 18.06.2013	Defer Date:18.06.2014
	Decision : D/L dated 31.12.2013 followed by reminder dated 24.3.2014 issued by DIPP. The case is re-listed for 18.6.2014.			
72	Case No.:70/17/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00243/AM14/	RLA File :05/23/040/00097/AM14/	Lic.No/Date:0510357867 21.06.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments.The case re-listed for 18.6.2014.			
73	Case No.:12/21/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00298/AM14/	RLA File :08/24/040/00107/AM14/	Lic.No/Date:0810122299 27.06.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div.). Re-listed for 18.6.2014.			
74	Case No.:2/15/83-ALC1/2013	Party Name:BODAL CHEMICALS LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00171/AM14/	RLA File :08/24/040/00127/AM14/	Lic.No/Date:0810122411 01.07.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). Letter has been issued for hard copy on 17.4.2014. The case is re-listed for 18.6.2014			
75	Case No.:74/26/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00397/AM14/	RLA File :08/24/040/00125/AM14/	Lic.No/Date:0810122412 01.07.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter has been issued on 22.1.2014 and reminder has been issued on 17.4.2014. The case is re-listed for 18.6.2014.			
76	Case No.:13/21/83-ALC1/2013	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00299/AM14/	RLA File :10/24/040/00021/AM14/	Lic.No/Date:1010053953 02.07.2013	Defer Date:14.06.2014
	Decision : Comments awaited from DBT. The case is re-listed for 14.6.2014.			
77	Case No.:36/26/83-ALC1/2013	Party Name:JOLLY BOARD LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00359/AM14/	RLA File :03/94/040/00286/AM14/	Lic.No/Date:0310739897 02.07.2013	Defer Date:18.06.2014
	Decision : D/L dated 24.3.2014 issued by DIPP. Reminder has been issued on 23.5.2014 . The case is re-listed for 18.6.2014.			
78	Case No.:17/21/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00303/AM14/	RLA File :05/23/040/00125/AM14/	Lic.No/Date:0510358712 04.07.2013	Defer Date:18.06.2014

	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 18.6.2014.		
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79	Case No.: 71/26/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00394/AM14/	RLA File :08/24/040/00098/AM14/	Lic.No/Date:0810122586 05.07.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter has been issued on 22.1.2014 and has been reminded on 17.4.2014. The case is re-listed for 18.6.2014			

80	Case No.: 38/30/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00500/AM14/	RLA File :08/24/040/00136/AM14/	Lic.No/Date:0810122603 08.07.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div.). Re-listed for 18.6.2014.			

81	Case No.: 39/30/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00501/AM14/	RLA File :08/24/040/00137/AM14/	Lic.No/Date:0810122602 08.07.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and deferred the case for want of Central Excise Data from firm. E-mail was sent on 17.12.2013 and has been reminded on 13.1.2014. Another reminder was issued on 17.4.2014. The case is re-listed for 18.6.2014.			

82	Case No.: 2/19/83-ALC1/2013	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00281/AM14/	RLA File :03/95/040/00198/AM14/	Lic.No/Date:0310741056 10.07.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div). The case is re-listed for 18.6.2014.			

83	Case No.: 27/26/83-ALC1/2013	Party Name:KIM CHEMICALS LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00350/AM14/	RLA File :03/94/040/00303/AM14/	Lic.No/Date:0310741761 17.07.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and is being sent to Deptt. of C&PC(PC Div). Re-listed for 18.6.2014.			

84	Case No.: 2/20/83-ALC1/2013	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00285/AM14/	RLA File :25/24/040/00003/AM14/	Lic.No/Date:2510004084 24.07.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 18.6.2014.			

85	Case No.: 64/30/83-ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00526/AM14/	RLA File :34/24/040/00072/AM14/	Lic.No/Date:3410037492 25.07.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 18.6.2014.			

86	Case No.: 1/19/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00280/AM14/	RLA File :17/24/040/00061/AM14/	Lic.No/Date:1710005463 30.07.2013	Defer Date: 16.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is relisted for 16.07.2014			

87	Case No.: 4/19/83-ALC1/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00283/AM14/	RLA File :09/24/040/00199/AM14/	Lic.No/Date:0910056980 01.08.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter has been issued on 22.1.2014 . Reminder has been issued for CE Data on 17.4.2014. The case is re-listed for 18.6.2014.			

88	Case No.: 67/26/83-ALC1/2013	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00390/AM14/	RLA File :02/24/040/00057/AM14/	Lic.No/Date:0210192629 02.08.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 18.6.2014			

89	Case No.: 111/26/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00434/AM14/	RLA File :08/24/040/00196/AM14/	Lic.No/Date:0810123502 05.08.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 18.6.2014.			

90	Case No.: 98/26/83-ALC1/2013	Party Name:PROEC ENERGY LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00421/AM14/	RLA File :05/24/040/00169/AM14/	Lic.No/Date:0510362195 07.08.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 26.11.2013 issued by Deptt. of C&PC(PC.Div). Re-listed for 18.6.2014.			

91	Case No.: 47/30/83-ALC1/2013	Party Name:EURO DECOR PVT. LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00509/AM14/	RLA File :03/94/040/00375/AM14/	Lic.No/Date:0310744688 08.08.2013	Defer Date:18.06.2014
	Decision : D/L dated 24.3.2014 issued by DIPP. The case is re-listed for 18.6.2014.			

92	Case No.: 46/26/83-ALC1/2013	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00369/AM14/	RLA File :03/95/040/00286/AM14/	Lic.No/Date:0310744875 12.08.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 18.6.2014.			

93	Case No.: 100/26/83-ALC1/2013	Party Name:PERFECT COLOURANTS AND PLASTICS PVT LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00423/AM14/	RLA File :34/24/040/00103/AM14/	Lic.No/Date:3410037638 13.08.2013	Defer Date:18.06.2014
	Decision : D/L dated 31.10.2013 issued by Deptt. of C&PC(PC.Div). Reminder was issued by this office on 24.1.2014 . The case is re-listed for 18.6.2014.			

94	Case No.: 8/28/83-ALC1/2013	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00460/AM14/	RLA File :03/94/040/00756/AM13/	Lic.No/Date:0310745144 13.08.2013	Defer Date:18.06.2014
	Decision : D/L dated 26.2.2014 issued by Deptt. of C&PC(PC.Div). The case is re-listed for 18.6.2014.			

95	Case No.: 107/26/83-ALC1/2013	Party Name:ATUL LIMITED,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00430/AM14/	RLA File :08/24/040/00166/AM14/	Lic.No/Date:0810123843	Defer Date:18.06.2014

				14.08.2013													
Decision :Comments awaited from Deptt. of &PC(Chem Div). The case is re-listed for 18.6.2014.																	
96	Case No.: 99/26/83-ALC1/2013	Party Name:MAHAK DYE CHEM INDUSTRIES		Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred												
	HQ File :01/83/050/00422/AM14/	RLA File :08/24/040/00218/AM14/		Lic.No/Date:0810123892 16.08.2013	Defer Date:18.06.2014												
	Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. Letter to be issued. The case is re-listed for 18.6.2014.																
97	Case No.: 105/26/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED		Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred												
	HQ File :01/83/050/00428/AM14/	RLA File :05/23/040/00215/AM14/		Lic.No/Date:0510362973 20.08.2013	Defer Date:18.06.2014												
	Decision :The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 18.6.2014.																
98	Case No.: 6/28/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,		Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred												
	HQ File :01/83/050/00458/AM14/	RLA File :08/24/040/00235/AM14/		Lic.No/Date:0810124125 26.08.2013	Defer Date:18.06.2014												
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 18.6.2014.																
99	Case No.: 4/35/83-ALC1/2013	Party Name:SMI COATED PRODUCTS PVT. LTD.		Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred												
	HQ File :01/83/050/00613/AM14/	RLA File :03/95/040/00395/AM14/		Lic.No/Date:0310747475 29.08.2013	Defer Date:18.06.2014												
	Decision :D/L dated 24.1.2013 issued by DIPP. Reminder was issued by this office on 17.4.2014. The case is re-listed for 18.6.2014.																
100	Case No.: 43/30/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED		Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred												
	HQ File :01/83/050/00505/AM14/	RLA File :30/24/040/00023/AM14/		Lic.No/Date:3010096547 03.09.2013	Defer Date:18.06.2014												
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 18.6.2014.																
101	Case No.: 57/30/83-ALC1/2013	Party Name:POLMANN INDIA LTD.		Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Approved												
	HQ File :01/83/050/00519/AM14/	RLA File :03/95/040/00445/AM14/		Lic.No/Date:0310748096 03.09.2013	Defer Date:												
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/95/2013-PC.II dated 12.5.2014, the Committee decided to approve the case as under :-																
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Additive Master Batches (Containing 60 ± 1% LLDPE and 40 ± 1% Silica)</td><td>1 Kg</td><td>1. LLDPE Granules</td><td>0.618 Kg</td></tr><tr><td></td><td></td><td>2. Silica</td><td>0.412 Kg</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Additive Master Batches (Containing 60 ± 1% LLDPE and 40 ± 1% Silica)	1 Kg	1. LLDPE Granules	0.618 Kg			2. Silica	0.412 Kg
	Export Item	Qty.	Import Item	Qty.													
Additive Master Batches (Containing 60 ± 1% LLDPE and 40 ± 1% Silica)	1 Kg	1. LLDPE Granules	0.618 Kg														
		2. Silica	0.412 Kg														
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																	
102	Case No.: 62/30/83-ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED		Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred												
	HQ File :01/83/050/00524/AM14/	RLA File :34/24/040/00082/AM14/		Lic.No/Date:3410037818 04.09.2013	Defer Date:18.06.2014												

Decision :D/L dated 21.11.2013 issued by Deptt. of C&PC(Chem.Div). Reminder issued by this office on 24.1.2014. The case is re-listed for 18.6.2014.

103	Case No.: 41/34/83-ALC1/2013	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00576/AM14/	RLA File :03/95/040/00392/AM14/	Lic.No/Date:0310748372 04.09.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. Letter for CE Data was issued on 17.4.2014. The case is re-listed for 18.6.2014.			

104	Case No.: 7/30/83-ALC1/2013	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00469/AM14/	RLA File :08/24/040/00247/AM14/	Lic.No/Date:0810124522 05.09.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 18.6.2014.			

105	Case No.: 60/34/83-ALC1/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00595/AM14/	RLA File :03/94/040/00484/AM14/	Lic.No/Date:0310748782 06.09.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm vide their letter dated 9.5.2014 has intimated that Central Excise Authorities are not willing to issued Production & Consumption Data and already furnished the Central Excise Data duly certified by Chartered Accountant. The case is re-listed for 18.6.2014			

106	Case No.: 4/30/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00466/AM14/	RLA File :08/24/040/00243/AM14/	Lic.No/Date:0810124575 10.09.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div. Re-listed for 18.6.2014.			

107	Case No.: 45/30/83-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00507/AM14/	RLA File :02/24/040/00056/AM14/	Lic.No/Date:0210194064 10.09.2013	Defer Date:18.06.2014
	Decision : D/L dated 10.3.2014 issued by Deptt. of C&PC(PC.Div). Reminder to be issued. The case is re-listed for 18.6.2014.			

108	Case No.: 46/30/83-ALC1/2013	Party Name:EMAMI BIOTECH LIMITED,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00508/AM14/	RLA File :02/24/040/00080/AM14/	Lic.No/Date:0210194063 10.09.2013	Defer Date:18.06.2014
	Decision : D/L dated 19.12.2013 issued by DC(MSME). Reminder was issued on 21.2.2014 by this office. Final reminder to be issued. The case is re-listed for 18.6.2014.			

109	Case No.: 56/34/83-ALC1/2013	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00591/AM14/	RLA File :03/94/040/00500/AM14/	Lic.No/Date:0310749122 11.09.2013	Defer Date:18.06.2014
	Decision : The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail was sent on 13.1.2014 and reminder has been issued on 17.4.2014 issued by this office. The case is re-listed for 18.6.2014.			

110	Case No.: 4/28/83-ALC1/2013	Party Name:R.H.INTERNATIONAL	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00456/AM14/	RLA File :29/24/040/00007/AM14/	Lic.No/Date:2910022556 12.09.2013	Defer Date:18.06.2014
	Decision : D/L dated 24.3.2014 issued by DIPP. Reminder to be issued. The case is re-listed for 18.6.2014.			

111	Case No.:8/30/83-ALC1/2013	Party Name:ASIATIC INDUSTRIES	21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00470/AM14/	RLA File :08/24/040/00262/AM14/	Lic.No/Date:0810124724 12.09.2013	Defer Date:18.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 18.6.2014.			
112	Case No.:52/34/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00587/AM14/	RLA File :03/95/040/00162/AM14/	Lic.No/Date:0310749347 12.09.2013	Defer Date:18.06.2014
	Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. E-mail was sent on 28.3.2014. The case is re-listed for 18.6.2014.			

113	Case No.:63/34/83-ALC1/2013	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00598/AM14/	RLA File :03/94/040/00513/AM14/	Lic.No/Date:0310749470 13.09.2013	Defer Date:18.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div.). The case is re-listed for 18.6.2014.			

114	Case No.:40/34/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00575/AM14/	RLA File :03/95/040/00006/AM14/	Lic.No/Date:0310749642 16.09.2013	Defer Date:18.06.2014
	Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. E-mail issued on 28.3.2014. The case is re-listed for 18.6.2014.			

115	Case No.:55/34/83-ALC1/2013	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00590/AM14/	RLA File :03/94/040/00277/AM14/	Lic.No/Date:0310749904 17.09.2013	Defer Date:18.06.2014
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 21.4.2014 issued by DIPP. The case is re-listed for 18.6.2014.			

116	Case No.:1/33/83-ALC1/2013	Party Name:SHOBIKAA IMPEX,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00533/AM14/	RLA File :32/24/040/00008/AM14/	Lic.No/Date:3210067446 18.09.2013	Defer Date:18.06.2014
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.5.2014 issued by Deptt. of C&PC(PC.Div). Re-listed for 18.6.2014.			

117	Case No.:52/30/83-ALC1/2013	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00514/AM14/	RLA File :33/24/040/00008/AM14/	Lic.No/Date:3310027661 20.09.2013	Defer Date:18.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 18.6.2014.			

118	Case No.:31/34/83-ALC1/2013	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00566/AM14/	RLA File :05/23/040/00162/AM14/	Lic.No/Date:0510366375 20.09.2013	Defer Date:18.06.2014
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.2.2014 followed by reminder dated 13.3.2014 issued by Deptt. of C&PC(Chem.Div). Reminder to be issued. Re-listed for 18.6.2014			

119	Case No.:23/34/83-ALC1/2013	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)PLTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00558/AM14/	RLA File :05/23/040/00180/AM14/	Lic.No/Date:0510366412 23.09.2013	Defer Date:18.06.2014

Decision :D/L dated 31.12.2013 issued by DIPP. Reminder issued on 24.1.2014. Another D/L by E-mail issued on DIPP on 23.4.2014. The case is re-listed for 18.6.2014.

120	Case No.: 22/34/83-ALC1/2013	Party Name:MAHALAXMI POLYPACK PVT.LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00557/AM14/	RLA File :05/24/040/00220/AM14/	Lic.No/Date:0510366703 25.09.2013	Defer Date:18.06.2014
	Decision : D/L dated 14.3.2014 issued by Deptt. of C&PC(PC.Div). The case is re-listed for 18.6.2014.			

121	Case No.: 13/34/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00548/AM14/	RLA File :08/24/040/00223/AM14/	Lic.No/Date:0810125172 27.09.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. E-mail was issued on 13.1.2014 and reminder has been issued on 17.4.2014. The case is re-listed for 18.6.2014.			

122	Case No.: 2/34/83-ALC1/2013	Party Name:ANKIT INDUSTRIES	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00537/AM14/	RLA File :08/24/040/00287/AM14/	Lic.No/Date:0810125252 30.09.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 18-65.2014.			

123	Case No.: 4/36/83-ALC1/2013	Party Name:JAMES WALKER INMARCO INDUSTRIES PVT. LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00619/AM14/	RLA File :03/94/040/00571/AM14/	Lic.No/Date:0310751606 30.09.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). Letter issued on 22.1.2014 for hard copy. Reminder for hard copy issued on 17.4.2014. The case is re-listed for 18.6.2013			

124	Case No.: 7/28/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00459/AM14/	RLA File :30/24/040/00033/AM14/	Lic.No/Date:3010097273 03.10.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 18.6.2014.			

125	Case No.: 6/34/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00541/AM14/	RLA File :08/24/040/00274/AM14/	Lic.No/Date:0810125294 03.10.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div.) Re-listed for 18.6.2014.			

126	Case No.: 65/34/83-ALC1/2013	Party Name:R. K. INDUSTRIES	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00600/AM14/	RLA File :34/24/040/00161/AM14/	Lic.No/Date:3410038103 03.10.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div.) Re-listed for 18.6.2014.			

127	Case No.: 15/42/83-ALC1/2013	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00710/AM14/	RLA File :09/24/040/00310/AM14/	Lic.No/Date:0910057803 03.10.2013	Defer Date:16.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is relisted for 16.07.2014			

Meet No/Date:4/83-ALC1/2014

128	Case No.:15/34/83-ALC1/2013	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00550/AM14/	RLA File :02/24/040/00060/AM14/	Lic.No/Date:0210195059 04.10.2013	Defer Date:18.06.2014
	Decision :D/L dated 25.3.2014 issued by DIPP. The case is re-listed for 18.6.2014.			

130	Case No.:16/47/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Approved											
	HQ File :01/83/050/00832/AM14/	RLA File :17/24/040/00072/AM14/	Lic.No/Date:1710005531 04.10.2013	Defer Date:											
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Dep'tt. of C&PC(Chem. Div) vide their U.O.No. 14010/78/2012-Ch.II dated 11.4.2014, the Committee decided to approve the case as under :-														
	<table> <tr> <th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr> <tr> <td>Product-12-AB (Fatty Alcohol Ethoxylated) (Appearance: White Solid)</td><td>1 Kg</td><td>1. CETO Stearyl Alcohol (Off white flakes)</td><td>0.749 Kg</td></tr> <tr> <td></td><td></td><td>2. Ethylene Oxide (Colourless clear liquid)</td><td>0.250 Kg</td></tr> </table>				Export Item	Qty.	Import Item	Qty.	Product-12-AB (Fatty Alcohol Ethoxylated) (Appearance: White Solid)	1 Kg	1. CETO Stearyl Alcohol (Off white flakes)	0.749 Kg			2. Ethylene Oxide (Colourless clear liquid)
Export Item	Qty.	Import Item	Qty.												
Product-12-AB (Fatty Alcohol Ethoxylated) (Appearance: White Solid)	1 Kg	1. CETO Stearyl Alcohol (Off white flakes)	0.749 Kg												
		2. Ethylene Oxide (Colourless clear liquid)	0.250 Kg												
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.															

132	Case No.:1/34/83-ALC1/2013	Party Name:ARUNAYA ORGANICS PVT. LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00536/AM14/	RLA File :08/24/040/00299/AM14/	Lic.No/Date:0810125589 11.10.2013	Defer Date:18.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 18.6.2014.			

134	Case No.:2/30/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00464/AM14/	RLA File :08/24/040/00278/AM14/	Lic.No/Date:0810125598 14.10.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter has been issued for CE Data on 17.4.2014. The case is re-listed for 18.6.2014.			

135	Case No.:4/34/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00539/AM14/	RLA File :08/24/040/00312/AM14/	Lic.No/Date:0810125595 14.10.2013	Defer Date:18.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 18.6.2014.			

136	Case No.:7/34/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00542/AM14/	RLA File :08/24/040/00310/AM14/	Lic.No/Date:0810125593 14.10.2013	Defer Date:18.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 18.6.2014.			

137	Case No.:9/34/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00544/AM14/	RLA File :08/24/040/00298/AM14/	Lic.No/Date:0810125615 14.10.2013	Defer Date:18.06.2014
	Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail was issued on 13.1.2014 and reminder has been issued on 17.4.2014. The case is re-listed for 18.6.2014.			

138	Case No.:10/34/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00545/AM14/	RLA File :08/24/040/00297/AM14/	Lic.No/Date:0810125614 14.10.2013	Defer Date:18.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem. Div). The case is re-listed for 18.6.2014.			

139	Case No.:11/34/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00546/AM14/	RLA File :08/24/040/00241/AM14/	Lic.No/Date:0810125596 14.10.2013	Defer Date:18.06.2014
	Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter for CE Data was issued on 17.4.2014. The case is re-listed for 18.6.2014.			

140	Case No.:14/34/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00549/AM14/	RLA File :08/24/040/00311/AM14/	Lic.No/Date:0810125594 14.10.2013	Defer Date:18.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 18.6.2014.			

141	Case No.:12/34/83-ALC1/2013	Party Name:MAHAK DYECHAM INDUSTRIES	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00547/AM14/	RLA File :08/24/040/00322/AM14/	Lic.No/Date:0810125648 15.10.2013	Defer Date:18.06.2014
	Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail/Letter to be issued. The case is re-listed for 18.6.2014.			

142	Case No.:21/34/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00556/AM14/	RLA File :05/23/040/00304/AM14/	Lic.No/Date:0510368919 21.10.2013	Defer Date:18.06.2014
	Decision :The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC (PC Div) was asked to expedite their comments. The case is re-listed for 18.6.2014.			

143	Case No.: 63/42/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00758/AM14/	RLA File :03/95/040/00175/AM14/	Lic.No/Date:0310754803 22.10.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 18.6.2014.			
144	Case No.: 33/41/83-ALC1/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00675/AM14/	RLA File :03/94/040/00648/AM14/	Lic.No/Date:0310755086 23.10.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail/Letter for CE Data was issued on 17.4.2014. The case is re-listed for 18.6.2014.			
145	Case No.: 1/48/83-ALC1/2013	Party Name:DEEP POLYMERS PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Approved
	HQ File :01/83/050/00870/AM14/	RLA File :08/24/040/00247/AM13/	Lic.No/Date:0810125904 23.10.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/75/2009-PC.II dated 27.5.2014, the Committee decided to approve the case as under :-			
146	Export Item	Qty.	Import Item	Qty.
	Master Batch Filler Granules (Containing 25% LLDPE, 73% Calcium Carbonate & 2% Wax)	1 Kg	1. LLDPE Granules	0.250 Kg
			2. Calcium Carbonate	0.730 Kg
147			3. wax	0.020 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
146	Case No.: 3/47/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00819/AM14/	RLA File :09/24/040/00329/AM14/	Lic.No/Date:0910058054 29.10.2013	Defer Date:18.06.2014
	Decision : Comments awaited from DIPP. Re-listed for 18.6.2014.			
147	Case No.: 8/47/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00824/AM14/	RLA File :09/24/040/00331/AM14/	Lic.No/Date:0910058053 29.10.2013	Defer Date:18.06.2014
	Decision : Comments awaited from DIPP. Re-listed for 18.6.2014.			
148	Case No.: 9/47/83-ALC1/2013	Party Name:SIFLON DRUGS	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00825/AM14/	RLA File :09/24/040/00337/AM14/	Lic.No/Date:0910058068 29.10.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC (Chem Div.). Re-listed for 18.6.2014.			
149	Case No.: 23/47/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00839/AM14/	RLA File :05/23/040/00308/AM14/	Lic.No/Date:0510369779 29.10.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. D/L issued to the firm on 13.3.2014 and the reply from the firm has been received by TA, which was incorrect. Another D/L was issued on 27.5.2014 by Deptt. of C&PC(PC Div). Re-listed for 18.6.2013			

150	Case No.:7/41/83-ALC1/2013	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00649/AM14/	RLA File :03/95/040/00532/AM14/	Lic.No/Date:0310756115 30.10.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued on 17.4.2014 for CE Data. The case is re-listed for 18.6.2014.			

151

Case No.:1/35/83-ALC1/2013	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Approved
HQ File :01/83/050/00610/AM14/	RLA File :25/24/040/00006/AM14/	Lic.No/Date:2510004201 31.10.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/14/2012-PC.II dated 22.5.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Plastic Master Batch (Containing 74 ± 1% Calcium Carbonate, 25 ± 1% LLDPE and 1% additive)	1 Kg	1. Calcium Carbonate	0.740 Kg
		2. LLDPE Granules	0.250 Kg
		3. Additives – Zinc Stearate	0.020 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

152	Case No.:5/36/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00620/AM14/	RLA File :08/24/040/00333/AM14/	Lic.No/Date:0810126196 31.10.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 18.6.2014			

153	Case No.:34/41/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00676/AM14/	RLA File :03/94/040/00690/AM14/	Lic.No/Date:0310756682 01.11.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. Letter was issued for CE Data on 17.4.2014. The case is re-listed for 18.6.2014.			

154	Case No.:4/47/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00820/AM14/	RLA File :03/94/040/00671/AM14/	Lic.No/Date:0310757206 07.11.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. Letter was issued for CE Data on 17.4.2014. The case is re-listed for 18.6.2014.			

155	Case No.:81/42/83-ALC1/2013	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00776/AM14/	RLA File :03/95/040/00517/AM14/	Lic.No/Date:0310757865 14.11.2013	Defer Date:18.06.2014
	Decision : D/L dated 21.2.2014 issued by Deptt. of C&PC(Chem.Div). The case is re-listed for 18.6.2014.			

156	Case No.:7/47/83-ALC1/2013	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00823/AM14/	RLA File :05/24/040/00275/AM14/	Lic.No/Date:0510371238 19.11.2013	Defer Date:16.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is relisted for 16.07.2014			

157	Case No.:62/2/83-ALC1/2014	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00019/AM15/	RLA File :07/24/040/00279/AM14/	Lic.No/Date:0710099790 20.11.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 7.5.2014. De[tt. of C&PC was asked to expedite their comments .The case is re-listed for 18.6.2014.			
158	Case No.:10/47/83-ALC1/2013	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00826/AM14/	RLA File :34/24/040/00183/AM14/	Lic.No/Date:3410038509 21.11.2013	Defer Date:18.06.2014
	Decision : D/L dated 24.4.2014 issued by DC(MSME). Re-listed for 18.6.2014.			
159	Case No.:11/47/83-ALC1/2013	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00827/AM14/	RLA File :34/24/040/00175/AM14/	Lic.No/Date:3410038508 21.11.2013	Defer Date:18.06.2014
	Decision : D/L dated 24.4.2014 issued by DC(MSME). Re-listed for 18.6.2014.			
160	Case No.:47/2/83-ALC1/2014	Party Name:SHAHENSHAH CHEMICALS,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00972/AM14/	RLA File :05/24/040/00297/AM14/	Lic.No/Date:0510371451 21.11.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 18.6.2014			
161	Case No.:1/36/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00616/AM14/	RLA File :08/24/040/00361/AM14/	Lic.No/Date:0810126609 22.11.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail was sent on 13.1.2014 the firm has been reminded on 17.4.2014. The case is re-listed for 18.6.2014.			
162	Case No.:2/36/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00617/AM14/	RLA File :08/24/040/00360/AM14/	Lic.No/Date:0810126610 22.11.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail was sent on 13.1.2014 and firm has been reminded on 17.4.2014. The case is re-listed for 18.6.2014.			
163	Case No.:1/39/83-ALC1/2013	Party Name:ACCUMETRIC SILICONES PVT LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00636/AM14/	RLA File :04/24/040/00160/AM14/	Lic.No/Date:0410152274 27.11.2013	Defer Date:18.06.2014
	Decision : D/L dated 15.4.2014 issued by Deptt. of C&PC(PC.Div). Re-listed for 18.6.2014.			
164	Case No.:17/47/83-ALC1/2013	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferr
	HQ File :01/83/050/00833/AM14/	RLA File :03/94/040/00699/AM14/	Lic.No/Date:0310759674 28.11.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/136/2006-PC.II dated 12.5.2014, the Committee decided to ask of Dep clarification.			

165	Case No.:2/47/83-ALC1/2013	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00818/AM14/	RLA File :09/24/040/00401/AM14/	Lic.No/Date:0910058406 29.11.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 18.6.2014.			

166	Case No.:2/37/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00624/AM14/	RLA File :08/24/040/00380/AM14/	Lic.No/Date:0810126836 03.12.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail/Letter has been sent/issued for CE Data on 17.4.2014. The case is re-listed for 18.6.2014.			

167	Case No.:3/37/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00625/AM14/	RLA File :08/24/040/00379/AM14/	Lic.No/Date:0810126837 03.12.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 18.6.2014.			

168	Case No.:42/2/83-ALC1/2014	Party Name:GALAXY IMPEX (INDIA)	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00967/AM14/	RLA File :13/24/040/00039/AM14/	Lic.No/Date:1310045266 03.12.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 18.6.2014			

169

Case No.: 5/47/83-ALC1/2013	Party Name:GALAXY SURFACTANTS LTD.,		Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Approved
HQ File :01/83/050/00821/AM14/	RLA File :03/94/040/00681/AM14/		Lic.No/Date:0310760628 05.12.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/148/2011-Ch.II dated 5.5.2014, the Committee decided to approve the				
Export Item	Qty.	Import Item	Qty.	
Galaxy MW 252 (Lauryl Alcohol Ethoxylate with 2 Moles of Ethylene Oxide)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.684 Kg 0.312 Kg	
Galaxy MW 251 (Lauryl Alcohol Ethoxylate with 1 Moles of Ethylene Oxide)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.815 Kg 0.185 Kg	
Galaxy 2932 (Octyl Methoxycinnamate)	1 Kg	1. Sodium Methoxide 2. 2 Ethyl Hexanol 3. Para Anisic Aldehyde	0.256 Kg 0.498 Kg 0.521 Kg	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

170	Case No.:6/47/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00822/AM14/	RLA File :03/94/040/00672/AM14/	Lic.No/Date:0310760754 05.12.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 18.6.2014.			

171	Case No.:33/47/83-ALC1/2013	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Approved
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	HQ File :01/83/050/00849/AM14/	RLA File :31/83/040/00169/AM14/	Lic.No/Date:3110061395 06.12.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II 14011/43/2011-50-Ch.II dated 13.5.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Pigment Yellow 139 CI No.56298	1 Kg	1. Phthalodinitrile	0.4104 Kg
			2. Barbituric Acid	0.820 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
172	Case No.:51/47/83-ALC1/2013	Party Name:UNITED CHLORO-PARAFFINS PVT.LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00867/AM14/	RLA File :02/24/040/00128/AM14/	Lic.No/Date:0210197464 06.12.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 18.6.2014.			
173	Case No.:52/47/83-ALC1/2013	Party Name:UNITED CHLORO-PARAFFINS PVT.LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00868/AM14/	RLA File :02/24/040/00133/AM14/	Lic.No/Date:0210197466 06.12.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 18.6.2014.			
174	Case No.:32/47/83-ALC1/2013	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00848/AM14/	RLA File :34/24/040/00174/AM14/	Lic.No/Date:3410038658 09.12.2013	Defer Date:18.06.2014
	Decision : D/L dated 24.4.2014 issued by DC(MSME). Re-listed for 18.6.2014.			
175	Case No.:20/47/83-ALC1/2013	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00836/AM14/	RLA File :03/95/040/00721/AM14/	Lic.No/Date:0310761162 10.12.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.5.2014 issued by Deptt. of C&PC(PC.Div). Re-listed for 18.6.2014.			
176	Case No.:2/39/83-ALC1/2013	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00637/AM14/	RLA File :31/83/040/00101/AM14/	Lic.No/Date:3110061566 16.12.2013	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 18.6.2014.			
177	Case No.:30/47/83-ALC1/2013	Party Name:R. K. INDUSTRIES	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00846/AM14/	RLA File :34/24/040/00229/AM14/	Lic.No/Date:3410038735 17.12.2013	Defer Date:18.06.2014
	Decision : Comments awaited from DIPP. Re-listed for 18.6.2014.			
178	Case No.:34/47/83-ALC1/2013	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00850/AM14/	RLA File :31/83/040/00173/AM14/	Lic.No/Date:3110061585 17.12.2013	Defer Date:18.06.2014
	Decision : Comments awaited from DIPP. Re-listed for 18.6.2014.			

179	Case No.: 35/47/83-ALC1/2013	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00851/AM14/	RLA File :31/83/040/00172/AM14/	Lic.No/Date:3110061586 17.12.2013	Defer Date:18.06.2014
	Decision : Comments awaited from DIPP. Re-listed for 18.6.2014.			

180	Case No.: 28/47/83-ALC1/2013	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00844/AM14/	RLA File :05/23/040/00388/AM14/	Lic.No/Date:0510373934 18.12.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 18.6.2014			

181

Case No.:48/47/83-ALC1/2013	Party Name:VIKAS GLOBALONE LIMITED		Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Approved
HQ File :01/83/050/00864/AM14/	RLA File :05/24/040/00335/AM14/		Lic.No/Date:0510373906 18.12.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/38/2010-Ch.II dated 21.5.2014, the Committee decided to approve the case as under :-				
Export Item	Qty.	Import Item	Qty.	
Add Flex – XL/PVC	1 Kg	1. Formic Acid	0.029 Kg	
Plasticizer Cum		2. Hydrogen Peroxide	0.330 Kg	
Stabilizer – Plasticizer-		3. Liquid Mix Metal Stabilizer	0.200 Kg	
Stabilizer				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

182	Case No.: 27/47/83-ALC1/2013	Party Name:DR AYKAN CHEMICALS PVT LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00843/AM14/	RLA File :05/23/040/00378/AM14/	Lic.No/Date:0510374100 19.12.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 18.6.2014			

183	Case No.:31/47/83-ALC1/2013	Party Name:PERFECT COLOURANTS AND PLASTICS PVT LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Approved
	HQ File :01/83/050/00847/AM14/	RLA File :34/24/040/00234/AM14/	Lic.No/Date:3410038771 20.12.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/106/2012-PC.II dated 20.5.2014, the Committee decided to approve 3% wastage on the net content of LDPE / LLDPE Granules, Titanium Dioxide (Rutile) and U.V. Stabilizer contained in the export product.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

184	Case No.: 53/47/83-ALC1/2013	Party Name:SHOBIKAA IMPEX,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00869/AM14/	RLA File :32/24/040/00018/AM14/	Lic.No/Date:3210071223 23.12.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 18.6.2014			

185	Case No.: 29/47/83-ALC1/2013	Party Name:BIC AUTO PVT.LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00845/AM14/	RLA File :05/23/040/00399/AM14/	Lic.No/Date:0510374431 24.12.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 20.5.2014 issued by DIPP. The case is re-listed for			

18.6.2014.

186	Case No.:42/47/83-ALC1/2013	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00858/AM14/	RLA File :03/95/040/00775/AM14/	Lic.No/Date:0310763282 24.12.2013	Defer Date:18.06.2014
	Decision : Comments awaited from DIPP. Re-listed for 18.6.2014.			

187	Case No.:43/47/83-ALC1/2013	Party Name:ACPL EXPORTS PVT.LTD,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00859/AM14/	RLA File :05/23/040/00350/AM14/	Lic.No/Date:0510374406 24.12.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 18.6.2014			

188	Case No.:40/47/83-ALC1/2013	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00856/AM14/	RLA File :03/95/040/00592/AM14/	Lic.No/Date:0310763563 27.12.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.5.2014 issued by Deptt. of C&PC(PC.Div). Re-listed for 18.6.2014.			

189	Case No.:5/48/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00874/AM14/	RLA File :08/24/040/00399/AM14/	Lic.No/Date:0810127478 27.12.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 25.3.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 18.6.2014.			

190	Case No.:1/4/83-ALC1/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00106/AM15/	RLA File :09/24/040/00462/AM14/	Lic.No/Date:0910058746 27.12.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 18.6.2014			

191	Case No.:37/47/83-ALC1/2013	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00853/AM14/	RLA File :05/23/040/00285/AM14/	Lic.No/Date:0510374930 31.12.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 18.6.2014			

192

Case No.:39/47/83-ALC1/2013	Party Name:POLMANN INDIA LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Approved
HQ File :01/83/050/00855/AM14/	RLA File :03/95/040/00792/AM14/	Lic.No/Date:0310763758 31.12.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/95/2013-PC.II dated 12.5.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Additive Master Batches (Containing 60 ± 1% LLDPE and 40 ± 1% Silica)	1 Kg	1. LLDPE Granules	0.618 Kg
		2. Silica	0.412 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

193	Case No.: 44/47/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00860/AM14/	RLA File :05/23/040/00405/AM14/	Lic.No/Date:0510374927 31.12.2013	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. D/L issued to the firm on 13.3.2014 and the reply from the firm has been received by TA, (PC Div) which was incorrect. Another D/L issued on 1.5.2014 by Deptt. of C&PC(PC Div). Re-listed for 18.6.2013			
194	Case No.: 22/47/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00838/AM14/	RLA File :17/24/040/00101/AM14/	Lic.No/Date:1710005646 02.01.2014	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 18.6.2014.			
195	Case No.: 61/2/83-ALC1/2014	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00018/AM15/	RLA File :07/24/040/00330/AM14/	Lic.No/Date:0710101058 02.01.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to DIPP. The case is re-listed for 18.6.2014.			
196	Case No.: 63/2/83-ALC1/2014	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00020/AM15/	RLA File :07/24/040/00306/AM14/	Lic.No/Date:0710101049 02.01.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 7.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 18.6.2014.			
197	Case No.: 24/2/83-ALC1/2014	Party Name:INDOTAN CHEMICALS LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00949/AM14/	RLA File :02/24/040/00158/AM14/	Lic.No/Date:0210198446 03.01.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 18.6.2014			
198	Case No.: 15/2/83-ALC1/2014	Party Name:KMB TRADING CORPORATION P LTD,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00015/AM15/	RLA File :32/24/040/00020/AM14/	Lic.No/Date:3210071824 06.01.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 16.5.2014 issued by DIPP. The case is re-listed for 18.6.2014.			
199	Case No.: 14/2/83-ALC1/2014	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00014/AM15/	RLA File :04/24/040/00222/AM14/	Lic.No/Date:0410154080 08.01.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 22.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 18.6.2014.			
200	Case No.: 49/2/83-ALC1/2014	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00974/AM14/	RLA File :08/24/040/00438/AM14/	Lic.No/Date:0810127882 09.01.2014	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 18.6.2014.			
201	Case No.: 21/47/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred

	HQ File :01/83/050/00837/AM14/	RLA File :05/23/040/00419/AM14/	Lic.No/Date:0510375950 10.01.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda. D/L issued to the firm on 13.3.2014 and the reply from the firm has been received by TA, which was incorrect. Another D/L issued on 27.5.2014 by Deptt. of C&PC(PC Div). Re-listed for 18.6.2013			

202	Case No.:38/2/83-ALC1/2014	Party Name:SERVO PLASTICS PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00963/AM14/	RLA File :02/24/040/00173/AM14/	Lic.No/Date:0210198704 10.01.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 18.6.2014			

203	Case No.:40/2/83-ALC1/2014	Party Name:SONALI POLYPLAST PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00965/AM14/	RLA File :02/24/040/00174/AM14/	Lic.No/Date:0210198705 10.01.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 18.6.2014			

204	Case No.:45/2/83-ALC1/2014	Party Name:EVERPLUS PLASTICS PVT. LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00970/AM14/	RLA File :08/24/040/00406/AM14/	Lic.No/Date:0810127959 10.01.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 18.6.2014			

205

Case No.:50/2/83-ALC1/2014	Party Name:ATUL LIMITED,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Approved
HQ File :01/83/050/00975/AM14/	RLA File :08/24/040/00410/AM14/	Lic.No/Date:0810127933 10.01.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II.14010/12/2011-Ch.II dated 15.5.2014, the Committee decided to approve the case as under :-			
Name of Export Item (s)	Qty. in Kgs.	Name of Import Item (s)	Qty.
Pigment Red 168 (4,10-Dibromoanthranthone) (Dye content 95% Min.)	1 Kg	1. Naphthostyryl	1.1 Kg
		2. Caustic Soda Flakes	0.260 Kg
		3. Sodium Nitrite	0.425 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

206	Case No.:5/4/83-ALC1/2014	Party Name:PLASTO POLYCHEM INDUSTRIES,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00110/AM15/	RLA File :07/24/040/00354/AM14/	Lic.No/Date:0710101248 10.01.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 18.6.2014			

207	Case No.:1/43/83-ALC1/2013	Party Name:CALIBRE CHEMICALS PVT.LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00814/AM14/	RLA File :03/94/040/00750/AM14/	Lic.No/Date:0310766069 13.01.2014	Defer Date:18.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 18.6.2014.			

208	Case No.:41/2/83-ALC1/2014	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
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	HQ File :01/83/050/00966/AM14/	RLA File :08/24/040/00445/AM14/	Lic.No/Date:0810127966 13.01.2014	Defer Date:18.06.2014											
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 18.6.2014.															
209	Case No.:46/2/83-ALC1/2014	Party Name:SANSTAR BOI-POLYMERS LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case deferred 18.06.2014											
	HQ File :01/83/050/00971/AM14/	RLA File :08/24/040/00449/AM14/	Lic.No/Date:0810127968 13.01.2014	Defer Date:											
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 18.6.2014.														
210	Case No.:25/47/83-ALC1/2013	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Approved											
	HQ File :01/83/050/00841/AM14/	RLA File :05/24/040/00389/AM14/	Lic.No/Date:0510376137 15.01.2014	Defer Date:											
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. .14010/7/2014-Ch.II dated 25.4.2014, the Committee decided to approve the case as under :-														
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Lead Octoate 36%</td><td>1 Kg</td><td>1. Octoic Acid</td><td>0.420 Kg</td></tr><tr><td></td><td></td><td>2. Lead Metal</td><td>0.370 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Lead Octoate 36%	1 Kg	1. Octoic Acid	0.420 Kg			2. Lead Metal	0.370 Kg		
Export Item	Qty.	Import Item	Qty.												
Lead Octoate 36%	1 Kg	1. Octoic Acid	0.420 Kg												
		2. Lead Metal	0.370 Kg												
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.															
211	Case No.:34/2/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Approved											
	HQ File :01/83/050/00959/AM14/	RLA File :08/24/040/00414/AM14/	Lic.No/Date:0810128006 15.01.2014	Defer Date:											
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. .14010/68/2011-Ch.II dated 6.5.2014, the Committee decided to approve the case as under :-														
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Maganon NPE-40 (Nonyl Phenol Ethoxylate 40 Mole)</td><td>1 Kg</td><td>1. Nonyl Phenol</td><td>0.111 Kg</td></tr><tr><td></td><td></td><td>2. Ethylene Oxide</td><td>0.888 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Maganon NPE-40 (Nonyl Phenol Ethoxylate 40 Mole)	1 Kg	1. Nonyl Phenol	0.111 Kg			2. Ethylene Oxide	0.888 Kg		
Export Item	Qty.	Import Item	Qty.												
Maganon NPE-40 (Nonyl Phenol Ethoxylate 40 Mole)	1 Kg	1. Nonyl Phenol	0.111 Kg												
		2. Ethylene Oxide	0.888 Kg												
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.															
212	Case No.:44/2/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred											
	HQ File :01/83/050/00969/AM14/	RLA File :08/24/040/00394/AM14/	Lic.No/Date:0810128007 15.01.2014	Defer Date:18.06.2014											
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 22.5.2014. Deptt. of C&PC(Chem. Div.) was asked to expedite their comments.The case is re-listed for 18.6.2014.														
213	Case No.:48/2/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred											
	HQ File :01/83/050/00973/AM14/	RLA File :08/24/040/00393/AM14/	Lic.No/Date:0810128008 15.01.2014	Defer Date:18.06.2014											
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 22.5.2014. Deptt. of C&PC(Chem.Div) was asked to expedite their comments. The case is re-listed for 18.6.2014.														
214	Case No.:25/2/83-ALC1/2014	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred											

	HQ File :01/83/050/00950/AM14/	RLA File :17/24/040/00103/AM14/	Lic.No/Date:1710005657 16.01.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 22.5.2014. Deptt. of C&PC(Chem.Div) was asked to expedite their comments. The case is re-listed for 18.6.2014.			

215	Case No.:4/4/83-ALC1/2014	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00109/AM15/	RLA File :02/24/040/00166/AM14/	Lic.No/Date:0210198964 17.01.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 18.6.2014			

216	Case No.:9/48/83-ALC1/2013	Party Name:MAGNUM LUBRICANTS (INDIA) PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00878/AM14/	RLA File :03/95/040/00835/AM14/	Lic.No/Date:0310766868 20.01.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27.5.2014 issued by Deptt. of C&PC(PC.Div). Re-listed for 18.6.2014			

217	Case No.:26/2/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Approved																
	HQ File :01/83/050/00951/AM14/	RLA File :08/24/040/00413/AM14/	Lic.No/Date:0810128141 20.01.2014	Defer Date:																
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. .14010/68/2011-Ch.II dated 16.5.2014, the Committee decided to approve the case as under :-																			
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Maganon LP-180(Tri Styrimated Phenol Ethoxylated 18 Mole Phosphate Ester Triethanol Amine Salt)</td><td>1 Kg</td><td>1. Phenol</td><td>0.064 Kg</td></tr><tr><td></td><td></td><td>2. Ethylene Oxide</td><td>0.538 Kg</td></tr><tr><td></td><td></td><td>3. Styrene</td><td>0.212 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Maganon LP-180(Tri Styrimated Phenol Ethoxylated 18 Mole Phosphate Ester Triethanol Amine Salt)	1 Kg	1. Phenol	0.064 Kg			2. Ethylene Oxide	0.538 Kg			3. Styrene	0.212 Kg
	Export Item	Qty.	Import Item	Qty.																
Maganon LP-180(Tri Styrimated Phenol Ethoxylated 18 Mole Phosphate Ester Triethanol Amine Salt)	1 Kg	1. Phenol	0.064 Kg																	
		2. Ethylene Oxide	0.538 Kg																	
		3. Styrene	0.212 Kg																	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																				

218	Case No.:59/2/83-ALC1/2014	Party Name:R. K. INDUSTRIES	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00984/AM14/	RLA File :34/24/040/00253/AM14/	Lic.No/Date:3410039049 20.01.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 18.6.2014			

219	Case No.:10/2/83-ALC1/2014	Party Name:ADVANCED TEXTILES AND MATERIALS PVT. LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Approved
	HQ File :01/83/050/00010/AM15/	RLA File :03/94/040/00882/AM14/	Lic.No/Date:0310767145 21.01.2014	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/125/2014-TSW dated 15.5.2014, the Committee decided to approve the case as per as under :-			
Export Item No. - Stitched Bonded Glass Fibre Fabrics (Mats) Net Content – 1. Glass Rovings (300 to 2400 Tex) – 31,500.000 Kg 2. Chop Strand Mat (225 to 600 GSM) – 9,000.000 Kg 3. Aramid Yarn (Decitex 3160) – 4,500.000 Kg				
Quantity - 45,000.000 Kg				
Import Item				

S.No.	Item description	Quantity
1.	Glass Roving(300 to 24000 TEX)	1.0364 Kg/Kg content in export product
2.	Chop Strand Mat(225 to 600 GSM)	1.0364 Kg/Kg content in export product
3.	Aramid Yarn(Decitex 3100)	1.05 Kg/Kg content in export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

220

Case No.:11/2/83-ALC1/2014	Party Name:ADVANCED TEXTILES AND MATERIALS PVT. LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Approved
HQ File :01/83/050/00011/AM15/	RLA File :03/94/040/00883/AM14/	Lic.No/Date:0310767146 21.01.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/125/2014-TSW dated 15.5.2014, the Committee decided to approve the case as per as under :-			
Export Item No. - Stitched Bonded Glass Fibre Fabrics (Mats) Net Content – 1. Glass Rovings (300 to 2400 Tex) – 74,400.000 Kg 2. Chop Strand Mat (225 to 600 GSM) – 18,600.000 Kg			
Quantity - 93,000.000 Kg			
Import Item			
S.No.	Item description	Quantity	
1.	Glass Roving(300 to 24000 Tex)	1.0364 Kg/Kg content in export product	
2.	Chop Strand Mat(225 to 600 GSM)	1.0364 Kg/Kg content in export product	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

221	Case No.: 6/2/83-ALC1/2014	Party Name:LAMTUF PLASTICS LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00006/AM15/	RLA File :09/24/040/00493/AM14/	Lic.No/Date:0910059006 22.01.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14).. The case is re-listed for 18.6.2014			

222	Case No.: 23/2/83-ALC1/2014	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00948/AM14/	RLA File :02/24/040/00161/AM14/	Lic.No/Date:0210199249 23.01.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 22.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 18.6.2014.			

223	Case No.: 60/2/83-ALC1/2014	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00985/AM14/	RLA File :34/24/040/00219/AM14/	Lic.No/Date:3410039081 23.01.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 18.6.2014			

224	Case No.: 22/2/83-ALC1/2014	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00947/AM14/	RLA File :02/24/040/00162/AM14/	Lic.No/Date:0210199257 24.01.2014	Defer Date:18.06.2014

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 22.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 18.6.2014.

225

Case No.: 58/2/83-ALC1/2014	Party Name:KEMCOLOUR INTERNATIONAL	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Approved
HQ File :01/83/050/00983/AM14/	RLA File :34/24/040/00255/AM14/	Lic.No/Date:3410039091 24.01.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II.14010/10/2014-Ch.II dated 5.5.2014, the Committee decided to approve the case as under :-			
Name of the Export Item (s)	Qty.	Name of Import Item (s)	Qty.
Basic Brown 1 CI No.21000 (Bismark Brown)	1 Kg	Meta Phenylene Diamine	0.700 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

226	Case No.: 12/4/83-ALC1/2014	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00117/AM15/	RLA File :03/94/040/00954/AM14/	Lic.No/Date:0310767740 24.01.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 18.6.2014			

227	Case No.: 43/2/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00968/AM14/	RLA File :17/24/040/00105/AM14/	Lic.No/Date:1710005660 28.01.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 18.6.2014			

228	Case No.: 9/2/83-ALC1/2014	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status: Case Deferred
	HQ File :01/83/050/00009/AM15/	RLA File :03/94/040/00742/AM13/	Lic.No/Date:0310768716 31.01.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27.5.2014 issued by Deptt. of C&PC(PC.Div). Re-listed for 18.6.2014.			

229

Case No.:12/2/83-ALC1/2014	Party Name:ADVANCED TEXTILES AND MATERIALS PVT. LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Approved
HQ File :01/83/050/00012/AM15/	RLA File :03/94/040/00967/AM14/	Lic.No/Date:0310769366 05.02.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/125/2014-TSW dated 15.5.2014, the Committee decided to approve the case as per as under :-

Export Item No. - Stitched Bonded Glass Fibre Fabrics (Mats) Net Content – 1.
 Glass Rovings (300 to 2400 Tex) – 1,38,000.000 Kg 2. Chop
 Strand Mat (225 to 600 GSM) – 34,500.000 Kg

Quantity - 1,72,500.000 Kg

Import Item

S.No.	Item description	Quantity
1.	Glass Roving(300 to 24000 Tex)	1.0364 Kg/Kg content in export product
2.	Chop Strand Mat(225 to 600 GSM)	1.0364 Kg/Kg content in

export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

230	Case No.:17/2/83-ALC1/2014	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00017/AM15/	RLA File :04/24/040/00191/AM14/	Lic.No/Date:0410154872 05.02.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(PC.Div) on 7.5.2014. Deptt. of C&PC(PC. Dvi.) was asked to expedite their comments. The case is re-listed for 18.6.2014.			

231

Case No.:35/2/83-ALC1/2014	Party Name:CHARMINAR JOINTINGS PVT LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Approved
HQ File :01/83/050/00960/AM14/	RLA File :05/23/040/00442/AM14/	Lic.No/Date:0510378562 06.02.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/35/2014-TSW dated 20.5.2014, the Committee decided to approve the case as per as under :-			
<u>Export Item No.</u> - CAF Jointing Sheets containing min.40% asbestos			
<u>Quantity</u> - 100 Kg			
<u>Import Item</u>			
S.No.	Item description	Quantity	
1.	Raw asbestos (Chrysotile)	40 Kg	
2.	Synthetic rubber – NBR (Bale)	12.593 Kg	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

232	Case No.:55/2/83-ALC1/2014	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00980/AM14/	RLA File :05/24/040/00421/AM14/	Lic.No/Date:0510378494 06.02.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 22.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 18.6.2014.			

233	Case No.:8/4/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00113/AM15/	RLA File :17/24/040/00108/AM14/	Lic.No/Date:1710005686 07.02.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 22.5.2014. Deptt. of C&PC was asked to expedite their comments. The case is re-listed for 18.6.2014.			

234	Case No.:9/4/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Approved
	HQ File :01/83/050/00114/AM15/	RLA File :17/24/040/00107/AM14/	Lic.No/Date:1710005685 07.02.2014	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. .14010/111/2011-Ch.II dated 12.9.2012, the Committee decided to approve the case on repeat basis as under :-			
	Export Item	Qty.	Import Item	Qty.
	Product 1220 (Fatty Alcohol Ethoxylate) (White to off white flakes)	1 Kg	1. Ceto Stearyl Alcohol (off white flakes)	0.206 Kg
				0793 Kg

		2. Ethylene Oxide (Colourless clear liquid)	
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

235	Case No.:37/2/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00962/AM14/	RLA File :08/24/040/00390/AM14/	Lic.No/Date:0810128768 10.02.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 18.6.2014			

236

Case No.:1/47/83-ALC1/2013	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Approved
HQ File :01/83/050/00817/AM14/	RLA File :08/24/040/00482/AM14/	Lic.No/Date:0810128826 11.02.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. .C.II.14012/4/2014-Ch.II dated 29.4.2014, the Committee decided to approve the case as under :-			
Name of Export Item (s)	Qty.	Name of Import Item (s)	Qty.
Cupric Oxide (Copper Content 77.5% Min.)	1 Kg	Copper Scrap	0.814 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

237

Case No.:33/2/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Approved																
HQ File :01/83/050/00958/AM14/	RLA File :08/24/040/00494/AM14/	Lic.No/Date:0810128807 11.02.2014	Defer Date:																
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. .14010/68/2011-Ch.II dated 16.5.2014, the Committee decided to approve the case as under :-																			
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Maganon LP-180(Tri Styrenated Phenol Ethoxylated 18 Mole Phosphate Ester Triethanol Amine Salt)</td><td>1 Kg</td><td>1. Phenol</td><td>0.064 Kg</td></tr><tr><td></td><td></td><td>2. Ethylene Oxide</td><td>0.538 Kg</td></tr><tr><td></td><td></td><td>3. Styrene</td><td>0.212 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Maganon LP-180(Tri Styrenated Phenol Ethoxylated 18 Mole Phosphate Ester Triethanol Amine Salt)	1 Kg	1. Phenol	0.064 Kg			2. Ethylene Oxide	0.538 Kg			3. Styrene	0.212 Kg	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		
Export Item	Qty.	Import Item	Qty.																
Maganon LP-180(Tri Styrenated Phenol Ethoxylated 18 Mole Phosphate Ester Triethanol Amine Salt)	1 Kg	1. Phenol	0.064 Kg																
		2. Ethylene Oxide	0.538 Kg																
		3. Styrene	0.212 Kg																

238	Case No.:54/2/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00979/AM14/	RLA File :33/24/040/00014/AM14/	Lic.No/Date:3310028960 11.02.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 18.6.2014			

239	Case No.:56/2/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00981/AM14/	RLA File :33/24/040/00015/AM14/	Lic.No/Date:3310028959 11.02.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 18.6.2014			

240	Case No.:57/2/83-ALC1/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
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	HQ File :01/83/050/00982/AM14/	RLA File :05/24/040/00429/AM14/	Lic.No/Date:0510378997 11.02.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 16.5.2014 issued by DIPP. The case is re-listed for 18.6.2014.			

241	Case No.:36/2/83-ALC1/2014	Party Name:LA-DE MURE	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00961/AM14/	RLA File :05/23/040/00469/AM14/	Lic.No/Date:0510379099 12.02.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case s re-listed for 18.6.2014			

242	Case No.:1/2/83-ALC1/2014	Party Name:RUDRAKSH ADHESIVE	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00001/AM15/	RLA File :35/24/040/00038/AM14/	Lic.No/Date:3510043528 14.02.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 26.5.2014 issued by Deptt. of C&PC(Chem.Div). Re-listed for 18.6.2014.			

243

Case No.:28/2/83-ALC1/2014	Party Name:ANKIT INDUSTRIES	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Approved								
HQ File :01/83/050/00953/AM14/	RLA File :08/24/040/00499/AM14/	Lic.No/Date:0810128920 18.02.2014	Defer Date:								
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II.14011/19/2014-Ch.II dated 15.5.2014, the Committee decided to approve the case as under :-											
<table><tr><th>Name of Export Item (s)</th><th>Qty.</th><th>Name of Import Item (s)</th><th>Qty.</th></tr><tr><td>Reactive Black DNN (Reactive Black EXF) Reactive Super Black R</td><td>1 Kg</td><td>1. Acetanilide Base Vinyl Sulphone Ester 2. H. Acid 3. J Acid 4. Sodium Nitrite 5. Meta Phenylene Diamine 4 Sulphonic Acid</td><td>0.570 Kg 0.216 Kg 0.091 Kg 0.151 Kg 0.050 Kg</td></tr></table>	Name of Export Item (s)	Qty.	Name of Import Item (s)	Qty.	Reactive Black DNN (Reactive Black EXF) Reactive Super Black R	1 Kg	1. Acetanilide Base Vinyl Sulphone Ester 2. H. Acid 3. J Acid 4. Sodium Nitrite 5. Meta Phenylene Diamine 4 Sulphonic Acid	0.570 Kg 0.216 Kg 0.091 Kg 0.151 Kg 0.050 Kg			
Name of Export Item (s)	Qty.	Name of Import Item (s)	Qty.								
Reactive Black DNN (Reactive Black EXF) Reactive Super Black R	1 Kg	1. Acetanilide Base Vinyl Sulphone Ester 2. H. Acid 3. J Acid 4. Sodium Nitrite 5. Meta Phenylene Diamine 4 Sulphonic Acid	0.570 Kg 0.216 Kg 0.091 Kg 0.151 Kg 0.050 Kg								
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

244	Case No.:32/2/83-ALC1/2014	Party Name:ASIATIC INDUSTRIES	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00957/AM14/	RLA File :08/24/040/00491/AM14/	Lic.No/Date:0810128983 18.02.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case s re-listed for 18.6.2014			

245	Case No.:31/2/83-ALC1/2014	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00956/AM14/	RLA File :10/24/040/00080/AM14/	Lic.No/Date:1010056981 18.02.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DBT on 22.5.2014. The case is re-listed for 18.6.2014.			

246	Case No.:8/2/83-ALC1/2014	Party Name:MAGNUM OVERSEAS (INDIA)	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00008/AM15/	RLA File :03/95/040/00904/AM14/	Lic.No/Date:0310770510 18.02.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.4.2014. Department of C&PC(Chem. Div) was asked to expedite their comments. The case is re-listed for 18.6.2014.			

247	Case No.:27/2/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00952/AM14/	RLA File :08/24/040/00473/AM14/	Lic.No/Date:0810129004 19.02.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 22.5.2014. Deptt. of C&PC(Chem.Div) was asked to expedite their comments. The case is re-listed for 18.6.2014.			
248	Case No.:29/2/83-ALC1/2014	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00954/AM14/	RLA File :05/23/040/00475/AM14/	Lic.No/Date:0510380019 21.02.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case s re-listed for 18.6.2014			
249	Case No.:30/2/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00955/AM14/	RLA File :08/24/040/00525/AM14/	Lic.No/Date:0810129078 21.02.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14).. The case s re-listed for 18.6.2014			
250	Case No.:7/4/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Approved
	HQ File :01/83/050/00112/AM15/	RLA File :17/24/040/00120/AM14/	Lic.No/Date:1710005711 24.02.2014	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. .14010/78/2012-Ch.II dated 16.12.2013, the Committee decided to approve the case on repeat basis as under :-			
	Export Item	Qty.	Import Item	Qty.
	4806-Polyoxyethylene Iso-tridecyl Alcohol) (Colourless clear to pale yellow clear liquid)	1 Kg	1. Tridecyl Alcohol (Iso-tridecyl Alcohol (Colourless clear liquid) 2. Ethylene Oxide (Colourless clear liquid)	0.431 Kg 0.568 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
251	Case No.:6/4/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00111/AM15/	RLA File :17/24/040/00121/AM14/	Lic.No/Date:1710005712 25.02.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 22.5.2014. Department of C&PC(Chem. Div) was asked to expedite their comments. The case is re-listed for 18.6.2014.			
252	Case No.:1/50/83-ALC1/2013	Party Name:UPL LTD.	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00940/AM14/	RLA File :03/95/040/00989/AM14/	Lic.No/Date:0310774156 12.03.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case s re-listed for 18.6.2014			
253	Case No.:2/4/83-ALC1/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00107/AM15/	RLA File :09/24/040/00635/AM14/	Lic.No/Date:0910059542 12.03.2014	Defer Date:18.06.2014

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case s re-listed for 18.6.2014

254	Case No.:7/2/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case deferred
	HQ File :01/83/050/00007/AM15/	RLA File :08/24/040/00553/AM14/	Lic.No/Date:0810130211 01.04.2014	Defer Date: 2.7.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case is re-listed for 2.7.2014.			

255	Case No.:13/2/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00013/AM15/	RLA File :08/24/040/00555/AM14/	Lic.No/Date:0810130212 01.04.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 18.6.2014.			

256	Case No.:64/2/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00021/AM15/	RLA File :08/24/040/00552/AM14/	Lic.No/Date:0810130300 02.04.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case s re-listed for 18.6.2014			

257	Case No.:3/4/83-ALC1/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00108/AM15/	RLA File :09/24/040/00679/AM14/	Lic.No/Date:0910059708 03.04.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case s re-listed for 18.6.2014			

258	Case No.:65/2/83-ALC1/2014	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00022/AM15/	RLA File :03/94/040/01097/AM14/	Lic.No/Date:0310777657 09.04.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case s re-listed for 18.6.2014			

259	Case No.:11/4/83-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00116/AM15/	RLA File :15/24/040/00001/AM15/	Lic.No/Date:1510021718 22.04.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case s re-listed for 18.6.2014			

260	Case No.:10/4/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:4/83-ALC1/2014 21.05.2014	Status:Case Deferred
	HQ File :01/83/050/00115/AM15/	RLA File :08/24/040/00016/AM15/	Lic.No/Date:0810131004 01.05.2014	Defer Date:18.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). The case s re-listed for 18.6.2014			

Date:05.06.2014
Place:New Delhi

sanjeev kumar kala
Foreign Trade Development Officer